

GOVERNMENT OF INDIA  
CENTRAL BOARD OF DIRECT TAXES

NEW DELHI: DATED THE 29th July, 1976

NOTIFICATION  
(INCOME-TAX)

NO.1412 (F.No.191/23/76/IT(AI)): In exercise of the powers conferred by sub-section (1) of section 121 of the Income-tax Act, 1961 (43 of 1961) the Central Board of Direct Taxes hereby makes the following amendments to the Notification No.679 (F.No.187/2/74-IT(AI)) dated 20th July, 1974 as amended from time to time.

Existing entries under columns 1, 2, & 3 against serial No.14A shall be substituted by the following entries:-

COMMISSIONER OF INCOME TAX.	HEAD QUARTER	JURISDICTION
Allahabad	Allahabad	1. Allahabad. 2. Special Circle, Allahabad 3. Survey Circle, Allahabad 4. Estate Duty cum Income-tax Circle, Allahabad 5. Azamgarh. 6. Bahraich. 7. Ballia. 8. Basti. 9. Deoria. 10. Faizabad. 11. Gonda. 12. Gorakhpur 13. Survey Circle, Gorakhpur 14. Jaunpur. 15. Mirzapur. 16. Sultanpur. 17. Circle-I Varanasi. 18. Circle-II, Varansi 19. Survey Circle, Varanasi.

This notification shall take effect from 2.8.76

sd/-  
( T.P. HUNJHUNWALA )  
SECRETARY, CENTRAL BOARD OF DIRECT TAXES

To  
The Manager,  
Govt. of India Press,  
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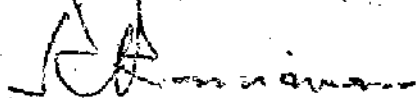
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2. Directors of Inspection (IT) / (R&S) / (P&PR) / (Inv), New Delhi.
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Sd/-

( T.P. JHUNJHUNWALA )  
SECRETARY, CENTRAL BOARD OF DIRECT TAXES.

AUTHORISED FOR ISSUE



(R.V. RAMANAM)  
ASSISTANT DIRECTOR OF INSPECTION.  
DIRECTORATE OF INSPECTION (RS&P)

'R.K.Virdi'